

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No. 591 of 2000

Tuesday, this the 6th day of June, 2000

CORAM

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

1. Vimala M,  
W/o Ravishankar S Nair,  
Junior Accounts Officer,  
Office of the General Manager,  
Telephone District, Panaji, Goa,  
residing at Harimandiram,  
TC 27/1118, Vanchiyoor,  
Trivandrum-35 ..Applicant

By Advocate Mr. MR Rajendran Nair

Versus

1. Member (Finance), Telecom Commission,  
Sanchar Bhavan, New Delhi.  
2. Director (SEA), DOT,  
Sanchar Bhavan, New Delhi.  
3. Chief General Manager, Telecom,  
Kerala Circle, Trivandrum.  
4. Chief General Manager, Telecom,  
Maharashtra Circle, Mumbai.  
5. Union of India, represented by its  
Secretary to Government of India,  
Ministry of Communication, New Delhi. ..Respondents

By Advocate Mr. K Shri Hari Rao, ACGSC

The application having been heard on 6th June 2000,  
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

When the OA was taken up, the learned counsel appearing for the applicant submitted that it is suffice to direct the 2nd respondent to consider A2 representation dated 18-8-1999 and pass appropriate orders thereon in the light of A3, the policy regarding placement of Telecom JAO/AAO.



2. The learned counsel appearing for the respondents submitted that this OA is not maintainable before this Bench of the Tribunal since the applicant is working at present at Goa.

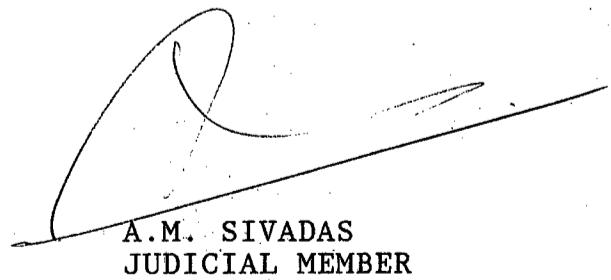
3. I am of the view that the cause of action has in part arisen within the jurisdiction of this Bench of the Tribunal and, therefore, this OA is maintainable before this Bench of the Tribunal in the light of Rule 6(ii) of CAT (Procedure) Rules.

4. The submission made by the learned counsel for the applicant for consideration and disposal of A2 representation in the light of A3 appears to be reasonable.

5. Accordingly, the 2nd respondent is directed to consider A2 representation dated 18-8-1999 and pass appropriate orders thereon in the light of A3 dated 4-2-1992 issued by the Department of Telecom containing the policy regarding placement of Telecom JAO/AAO within a period of three months from the date of receipt of a copy of this Order.

6. The Original Application is disposed of as above. No costs.

Monday, this the 5th day of June, 2000



A.M. SIVADAS  
JUDICIAL MEMBER

ak.

List of Annexures referred to in this Order:

1. A2 - True copy of the representation dated 18-8-1999 submitted by the applicant to the 2nd respondent.
2. A3 - True copy of the DOT letter No. 12-1/90-SEA dated 4-2-1992 issued by the Department of Telecom.